

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2641
ANSWERED ON:19.12.2003
RELEASING OF CENTRAL SHARE FOR ST SCHEMES
PUTTASWAMY GOWDA

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of states who have been requesting the Central Government to release Central Share equity for the years 2002-2003 and 2003-2004 for implementing the Scheduled Tribe Schemes;
- (b) the reasons for not releasing the Central Share in time; and
- (c) the steps taken by the Central Government to release the Central Share?

Answer

MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM)

(a), (b) & (c) The Ministry of Tribal Affairs does not release Central Share equity to the State Governments/UTs for implementing Scheduled Tribe schemes. However, the Ministry of Tribal Affairs releases funds to State ST Finance and Development Corporations towards their equity capital up to a maximum amount of 49% of the paid-up share capital of such Corporations.

Further, Ministry of Tribal Affairs also releases funds to State Governments/UTs under various Central and Centrally Sponsored Schemes of the Ministry for welfare of the Scheduled Tribes.